

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1116/2018

(Arising out of impugned final judgment and order dated 07-07-2017 in WT No. 43/2017 passed by the High Court Of Judicature at Allahabad)

M/S APL APOLLO TUBES LTD.
THR. GENERAL MANAGER TAXATION

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER COMMERCIAL TAX & ANR.

Respondent(s)

(IA No.9761/2018-CONDONATION OF DELAY IN FILING SLP and IA No.9760/2018-EXEMPTION FROM FILING O.T.)

Date : 29-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. R.S. Sharma, Adv.
 Mr. Amoha Sharma, Adv.
 Mr. Deepak Goel, AOR
 Mr. Kamal Kumar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Learned counsel for the appellant states that 50% of the amount demanded has already been paid. In view of the above, there shall be stay of the balance amount due.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master